

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Miscellaneous Application No. 85096 of 2020
(on behalf of Appellant)

Service Tax Appeal No. 86464 of 2019

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-075-2018-19 dated 22.01.2019 passed by Commissioner of CGST & Customs (Appeals), Goa)

M/s. A.A. Walker Estates Pvt. Ltd.
6/194, Kobravaddo Calangute Village,
Bardez, Goa 403 516.

Appellant

Vs.

Commissioner of Customs, Goa
ICE House, EDC Complex,
Panaji, North Goa

Respondent

Appearance:

Shri Ms. Ankita Vashista, Advocate, for the Appellant
Shri Nitin Tagade, Deputy Commissioner (Authorised Representative)
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/85891/2020**

Date of Hearing: 18.11.2020
Date of Decision: 18.11.2020

PER: BENCH

Appellant has filed this miscellaneous application seeking withdrawal of appeal. Learned Advocate for the appellant submits that they have availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and have also received Discharge Certificate (SVLDRS-4) in the said matter. Since the issue has already been settled under SVLDRS, 2019, the appeal is accordingly dismissed as withdrawn. Miscellaneous application is disposed of.

(Dictated and pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Ajay Sharma)
Member (Judicial)